

FIR No. Not known  
Police Station : Khyala  
Under section : not known  
State vs Beeru

28.08.2020

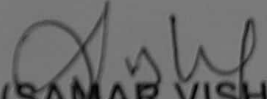
The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State.

Sh. Rahul Tiwari learned counsel for the  
applicant/accused.

An application for grant of anticipatory bail application is moved  
on behalf of applicant / accused Beeru.

Let a report be called from the investigation officer for  
31.08.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020

Bail Application No. 1696  
FIR No. 556/2020  
Police Station :Tilak Nagar  
Under section : 35/35A/328 IPC  
State vs Ranjeet Singh

28.08.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State.

Sh. U.K. Giri learned counsel for applicant / accused.

There is an FIR on behalf of the complainant wherein she  
made allegations against the applicant and a subsequent  
representation by her, according to which the accused is innocent.  
Her statement under section 164 Cr.PC is not recorded.

Investigating officer is not present today. Let investigating  
officer be summoned for 31.08.2020 with case file.



(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020

Applicant no. 1769  
FIR No.340/2020  
PS Nangloi  
U/s 392/394/397/411/34 IPC  
State Vs Vinod & Ors

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

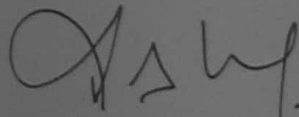
Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.

Ld. Counsel for accused/applicant.

This is an application for grant of bail to accused/applicant Vinod inter-alia on the ground that accused has been falsely implicated in the present case. Further, accused is a poor person and the only bread earner of his family consisting his wife and widow mother. The mother of accused is suffering from several old age ailments while his wife is suffering from abdomen problem. It is also stated that accused/applicant has never been involved in any criminal activity and he has been implicated in the present case only on the basis of disclosure statement of co-accused Surjeet. Further, the complainant sustained simple injury and was discharged from the hospital on the same day. Further, no recovery has been affected from the accused. It is prayed that accused may be released on bail.

Reply to the bail application filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that the offences for which accused has been charged, are quite grave. Further, he was arrested on the identification of complainant itself.




Perusal of record shows that the name of the accused/applicant was disclosed by accused Surjeet , who was arrested on the spot although as per the chargesheet the applicant was arrested on the identification of the complainant. As per MLC, the injury caused to the complainant was opined to be Simple in nature. Main accused is stated to be on interim bail.

Keeping in view the afore-discussed facts and circumstances, I deem it fit to admit accused/applicant to bail. **Accordingly, the bail application of accused / applicant Vinod stands allowed and he is admitted to regular bail subject to furnishing of personal bond of Rs. 20,000/- to the satisfaction of Duty Magistrate (West).**

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.

Bail Application no. 1810  
FIR No. 340/20  
PS Nangloi  
U/s 394/397/411/34 IPC  
State Vs Surjeet

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.


None for the applicant/accused.

This is an application for grant of bail to accused/applicant Surjeet.

Reply filed.

None has appeared on behalf of accused/applicant despite repeated calls since morning. It is already 2.30 p.m.

In the interest of justice, one opportunity is granted to accused/applicant to address the arguments on the bail application on 07.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.

Bail Applicant no. 1805  
FIR No. 322/20  
PS Tilak Nagar  
U/s 394/397/34 IPC  
State Vs Karan

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.

Shri Suraj Prakash, Ld. Counsel for accused/applicant, through video- conferencing (CISCO Webex).

This is an application for grant of bail to accused/applicant Karan on the ground that accused has been falsely implicated in the present case and is in judicial custody since 25.04.2020. Further, accused has never been previously convicted in any criminal case and having clean antecedents. It is also stated that investigation is complete and custodial interrogation of accused is not required. It is prayed that accused may be granted bail.

Reply filed.

Ld. Additional Public Prosecutor has opposed the bail application stating that there is possibility that accused may threaten the complainant / witness if released on bail. Dismissal of the application is prayed for.

As per record, chargesheet has already been filed in the present case.

Keeping in view the fact that there is no previous involvements of accused and he is first time offender in the present case and also that chargesheet has been filed, **I deem it fit to grant bail to accused. Hence, the bail application is allowed and accused/applicant Karan is admitted**

*to regular bail subject to furnishing of personal bond of Rs. 20,000/- to the satisfaction of Duty Magistrate (West).*

Application stands disposed off accordingly.

Copy of this order be sent to the Jail Superintendent concerned.



(SAMAR VISHAL)

Addl. Sessions Judge-08

West District, THC Delhi

28.08.2020.

FIR No. 113/2020  
PS Khyala  
U/s 376/506 IPC  
State Vs Vishnu Verma

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.

Fresh bail application of accused/applicant Vishnu Verma received.

Ld. Counsel for accused/applicant has prayed for adjournment through telephonic message given to the Ahlmad of the court.

At request of Ld. Counsel for accused/applicant, bail application be listed on 31.08.2020.



(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.



(R)  
(V)

Bail Application no. 1802  
FIR No.753/2020  
Police Station : Nangloi  
Under section : 308 IPC  
State vs Rajan @ Shyam @ Shama

28.08.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State.  
Sh. Ajay Uppal, learned counsel for the applicant /  
accused.

This is an application for grant of bail to the applicant /  
accused Rajan @ Shyam @ Shama. It is submitted by the counsel for  
applicant that the matter has been settled between the parties and  
quashing petition is also prepared and will be filed before the Hon'ble  
High Court and which is delayed because the signature of the  
accused could not be obtained as he is in judicial custody.

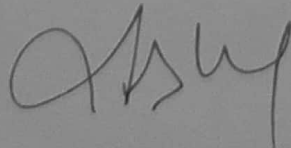
As per the reply of the investigating officer, the applicant  
do not have any previous conviction or involvement.

The accused was arrested on 30.06.2020 and was sent to  
judicial custody on the same day as per the counsel for applicant.


The accused is in judicial custody since 30.06.2020 and  
therefore have completed 60 days in custody.

Considering the fact and present circumstances, the applicant  
is granted bail, on furnishing a personal bond in the sum of  
Rs.25,000/- with one surety of the like amount, to the satisfaction of  
the Duty Metropolitan Magistrate concerned.

Application stands disposed off accordingly.



Copy of this order be given dasti to the counsel for  
applicant/accused.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020


FIR No. 397/2020  
Police Station :Patel Nagar  
Under section : 420 IPC  
State vs Mayur Hindufurao Salunkhe

28.08.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster dated 16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State.  
Sh. R.R. Jha learned counsel for applicant/accused

All the interim orders have been extended till 31.10.2020 by  
the Hon'ble High Court of Delhi vide its order dated 24.08.2020 in  
W.P.(C) 3037/2020, accordingly, the regular bail application will  
be heard on 28.10.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020

(S) from

28.8.20

FIR No. 783/2019  
State vs Abdul Rehman  
Under Section : 308/386/387/506/34 IPC  
Police Station : Nangloi

28.08.2020

The Court of undersigned is having duty today as per Circular /  
Duty Roster No. 403/9004-9086/Misc/Gaz/DJ West/2020 dated  
16.08.2020.

Present : Sh. Santosh Kumar Singh, learned Additional Public  
Prosecutor for State.  
Sh. R.R. Jha, learned Legal Aid Counsel for  
applicant/accused.

This is an application for grant of regular bail received from  
jail through visiting advocate and pursued by learned Legal Aid  
Counsel. The bail application is moved on the ground that he is  
suffering from HIV positive.

Let a report be called from the Jail Superintendent  
regarding medical condition and treatment given in the jail, for  
02.09.2020.



(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020

FIR No. 395/20  
PS Moti Nagar  
U/s 392/34 IPC  
State Vs Vishnu

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

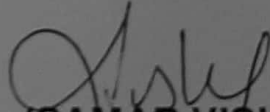
Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.  
Shri Prem Singh, Ld. Counsel for accused/applicant.

This is an application for grant of regular bail of accused/applicant Vishnu.

It is submitted by counsel for accused/applicant that accused is already on parole by the order of Jail Authorities in view of Minutes of Meetings of High Powered Committee of the Hon'ble High Court.

All such interim orders have now been extended by the Hon'ble High Court till 31.10.2020 in WP(C) 3037/2020, Court On Its Own Motion dated 24.08.2020.

Since the accused is already on interim bail, the regular bail application of accused/applicant Vishnu will be heard on **29.10.2020**.

  
(SAMAR VISHAL)

**Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.**

Bail Applicant no. 1787  
FIR No. 596/20  
PS Tilak Nagar  
U/s 376 IPC  
State Vs Sunny

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

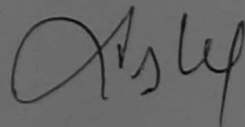
Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.

Shri Ashok Tobria, Ld. Counsel for accused / applicant through video- conferencing (CISCO Webex).

Complainant through video- conferencing (CISCO Webex).  
SI Neetu Bisht.

This is an application for grant of regular bail to accused / applicant Sunny interalia on the ground that accused is in judicial custody since 16.08.2020. Further, accused has been falsey implicated in the present case and the entire version of the prosecutrix is self condtradictory. It is also stated that there has never been physical relationship between accused and prosecutrix and present FIR is got registered only to extort money from the accused/applicant by blackmailing him. Further, accused is the only bread earner of his family and mother of accused is sufferng from various ailments. It is prayed that since accused is having clean antecedents, he may be released on bail.

Reply to the bail application has been filed.



Ld. Additional Public Prosecutor has opposed the bail application stating that the allegations against the accused are serious and complainant/prosecutrix has made specific allegations against him.

As per reply, FIR has been registered on the complaint of prosecutrix who alleged that accused/applicant made physical relations with her on the pretext of marriage despite the fact that he was already married. Further statement u/s 164 Cr.P.C of the prosecutrix was got recorded before the Ld. Magistrate where she corroborated her same previous statement given to the police.


As per Investigating Officer, she is still investigating the matter and there is possibility regarding offence under POSCO Act against the accused/applicant, hence, accused may not be granted bail.

Investigating Officer has played some audio conversation of prosecutrix through her phone which was given by the counsel for the applicant, however the said conversation does not seem to be relevant to the present case.

Keeping in view the fact that the investigation is at initial stage and the allegations against the accused are serious in nature, I do not deem it fit to grant bail to accused, at this stage. Hence, the bail application of accused/applicant Sunny stands dismissed.

Application stands disposed off accordingly.

Copy of order be given Dasti.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.

FIR No. 511/20  
PS Paschim Vihar (East)  
U/s 186/353/307/34 IPC & 25/27 Arms Act  
State Vs Manmohan

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.

Shri A.K Jain, Ld. Counsel for the applicant/accused.

This is an application for grant of bail to accused /applicant Manmohan.

Reply filed.

Part arguments heard.

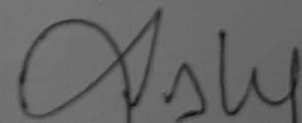
Assistance of Investigating Officer, who is not present today, is required for disposal of the bail application.

Issue notice to Investigating Officer to appear in person on the next date.

SHO Paschim Vihar has endorsed in reply that there are also two criminal cases against the accused/applicant.

Let status report of these two criminal cases be also called from SHO Paschim Vihar, positively on the next date.

Bail application be listed on 31.08.2020.



(SAMAR VISHAL)

Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.



FIR No. 0076/2020  
PS Paschim Vihar (West)  
U/s 376/406/506/328 IPC  
State Vs Karan Verma

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.

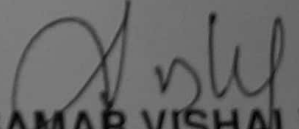
Shri Vikas Chauhan, Ld. Counsel for accused/applicant.

This is a fresh application for grant of bail to accused Karan Verma.

Reply filed.

Since this is a bail application also for the offence punishable u/s 376 IPC, it is mandatory to issue notice to the complainant/victim. Accordingly, issue notice to the complainant/victim for the next date.

Bail application be listed on 01.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.

FIR No. 554/20  
PS Rajouri Garden  
U/s 376/506/328 IPC  
State Vs Suraj Kumar

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.


Shri Dharmender Kumar, Ld. Counsel for accused/applicant.

This is a fresh application for grant of bail to accused Suraj Kumar.

Reply filed.

Since this is a bail application also for the offence punishable u/s 376 IPC, it is mandatory to issue notice to the complainant/victim. Accordingly, issue notice to the complainant/victim for the next date.

Bail application be listed on 02.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.

Bail Applicant no. 1677  
FIR No. 372/18  
PS Khyala  
U/s 406/424 IPC  
State Vs rohit Kumar Rathore

28.08.2020

**The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.**

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.

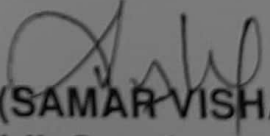
This is an application for grant of anticipatory bail to accused/ applicant rohit Kumar Rathore.

Reply filed.

Assistance of Investigating Officer, who is not present today, is required for disposal of the present application.

Issue notice to the Investigating Officer to appear in person on the next date.

Bail application be listed 31.08.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.

Bail Applicant no.1663  
FIR No. 509/2020  
PS Paschim Vihar East  
U/s 188/271/34 IPC, 3ED Act/51(b) DM Act, 20/21  
Cotpa & 33 Delhi Excise Act.  
State Vs Hone Arora

28.08.2020

The Court of undersigned is having duty today as per Circular / Duty Roster no. /Misc./Gaz./DJ/West/2020 dated 16.08.2020.

Present : Shri Santosh Kumar Singh, learned Additional Public Prosecutor for State.

Shri Mahesh Patel, Ld. Counsel for accused/applicant.

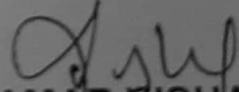
This is an application for grant of anticipatory bail to accused/ applicant Honey Arora.

Reply filed.

Assistance of Investigating Officer, who is not present today, is required for disposal of the present application.

Issue notice to the Investigating Officer to appear in person on the next date.

Bail application be listed 04.09.2020.

  
(SAMAR VISHAL)  
Addl. Sessions Judge-08  
West District, THC Delhi  
28.08.2020.